

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

LOK SABHA

UNSTARRED QUESTION NO. 2717

TO BE ANSWERED ON 04.08.2021

AMENDMENT OF IT ACT

2717. SHRI RAVIKUMAR D.:

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) whether the Ministry is currently considering an overhaul of the Information Technology Act, 2000 in a manner that this legislation will be replaced by a new Act and if so, the details thereof;
- (b) whether the Government's stated requirement of reforming the Information Technology(IT) Act will be met by way of extensive amendments to the present Act; and
- (c) if so, the projected timeline for the release of a new draft bill or amendment bill, as the case may be?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRASEKHAR)

(a) and (b): Taking cognizance of the rapid technological changes and innovation in the technology, this Ministry has initiated identification of gap areas in the existing Information Technology Act, 2000. The extent of changes required and the Ministry's response to the changes has not been worked out as yet. The Ministry is continuously engaged in identifying gaps in the current laws including IT Act, 2000.

(c): No specific timeline has been decided.
